

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(7)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/145/2016  
NAME OF THE PETITIONER(S) : Michael Stennett  
NAME OF THE RESPONDENT(S) : M/s Megabarre Asia Pacific India Private Limited & 2 others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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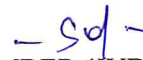
REPRESENTATION BY WHOM

1.	Preethi - S. Arasu for Rajagopal + Raghunathan Advocates	Counsel for Petitioner	Preethi S. Arasu
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## ORDER

Counsel for the Petitioner present. There is no representation on behalf of the Respondent. As seen from the order dated 15.09.2017, the Application for setting aside *ex-parte* against the Respondent was allowed subject to the payment of Rs.10,000/- to the Petitioner within 10 days from the date of the order and the matter was posted for final arguments. However, the Respondent did not appear on the previous date of hearing dated 25.09.2017 and even today there is no representation on behalf of the Respondent. It appears that there is deliberate attempt on the part of the Respondent to misuse the process of the Court. Therefore, for non-appearance, the Respondent is set *ex-parte*. Petitioner is directed to argue the matter on the next date of hearing. Put up on **31.10.2017 at 10.30 A.M.**

  
MEMBER (TECHNICAL)  
ghk

  
MEMBER (JUDICIAL)